

12 hrs.

**PAPERS LAID ON THE TABLE**

**ANNUAL REPORT OF COTTON CORPORATION OF INDIA LTD., BOMBAY FOR 1974-75**

**THE MINISTER OF COMMERCE (PROF. D. P. CHATTOPADHYAYA):** I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Cotton Corporation of India Limited, Bombay, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-11034/76.]

**SUBSIDIARY BANKS (APPOINTMENT OF EMPLOYED DIRECTORS) AMNDT. RULES, 1976, NATIONALISED BANKS (MANAGEMENT AND MISCEL. PROVISIONS) (2ND AMNDT.) SCHEME, 1976, ANNUAL REPORT OF DELHI FINANCIAL CORPORATION WITH AUDIT REPORT FOR 1974-75, NOTIFICATION UNDER CENTRAL EXCISE AND SALT ACT, TAMIL NADU STAMP (FIXATION OF REMUNERATION FOR LICENSED VENDORS) RULFS, 1976 WITH STATEMENTS FOR DELAY, ETC. AND NOTIFICATIONS UNDER INCOME-TAX ACT, 1961**

**THE MINISTER OF STATE IN CHARGE OF THE DEPARTMENT OF REVENUE AND BANKING (SHRI PRANAB KUMAR MUKHERJEE):** I beg—

(1) to re-relay on the Table a copy of the Subsidiary Banks (Appointment of Employee Directors) (Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. S.O. 1090 in Gazette of India dated the 20th March, 1976, under sub-section (3) of section 62 of the State Bank of India (Subsidiary Bank) Act, 1959. [Placed in Library. See No. LT-10743/76].

(2) to lay on the Table—

(i) A copy of the Nationalised Banks (Management and Miscellaneous Provisions) (Second Amendment) Scheme, 1976 (Hindi and English versions) published in Notification No. S.O. 421(E) in

Gazette of India dated the 21st June, 1976, under sub-section (3) of section 9 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970. [Placed in Library. See No. LT-11036/76.]

(ii) A copy of the Annual Report (Hindi and English versions) of the Delhi Financial Corporation together with a statement of assets and liabilities, profit and loss account and Auditor's Report for the year 1974-75 published in Notification No. F.6/4/75-Fin.(2) in Delhi Gazette dated the 2nd April, 1976, under sub-section (3) of section 38 of the State Financial Corporation Act, 1951. [Placed in Library. See No. LT-11037/76.]

(3) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excise and Salt Act, 1944:—

(i) The Central Excise (Fifteenth Amendment) Rules, 1976, published in Notification No. G.S.R. 752 in Gazette of India dated the 29th May, 1976.

(ii) The Central Excise (Nineteenth Amendment) Rules, 1976, published in Notification No. G.S.R. 222(E) in Gazette of India dated the 25th June, 1976.

(iii) The Central Excise (Seventeenth Amendment) Rules, 1976 published in Notification No. G.S.R. 939 in Gazette of India dated the 26th June, 1976. [Placed in Library. See No. LT-11038/76.]

(4) A copy each of Notification Nos. G.S.R. 747(E) published in Gazette of India dated the 3rd August, 1976 and G.S.R. 757(E) published in Gazette of India dated the 6th August, 1976, issued under the Central Excise Rules, 1944 together with an explanatory memorandum. [Placed in Library. See No. LT-11039/76.]

(5) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—

(i) The Delhi Sales Tax (Fourth Amendment) Rules, 1976, published in Notification No. F.4(25)-76-Fin. (G) in Delhi Gazette the 7th June, 1976.

(ii) The Delhi Sales Tax (Fifth Amendment) Rules, 1976, published in Notification No. F. 4 (33). 67-Fin.(G) in Delhi Gazette dated the 26th June, 1976.

(iii) The Delhi Sales Tax (Sixth Amendment) Rules, 1976, published in Notification No. F.4(1)76-Fin (G) in Delhi Gazette dated the 14th July, 1976.

(iv) The Delhi Sales Tax (Seventh Amendment) Rules, 1976, published in Notification No F. 4/ 61/75-Fin. (G) in Delhi Gazette dated the 16th July, 1976. [Placed in Library. See No. LT-11040/76.]

(6) A copy of the Tamil Nadu Stamp (Fixation of Remuneration for Licensed Stamp Vendors) Rules, 1976, published in Notification No. GO Ms. 381 in Tamil Nadu Government Gazette dated the 17th March, 1976, under sub-section (2) of section 75A of the Indian Stamp Act, 1899 read with clause (c) (iv) of the Proclamation dated the 31st January, 1976 issued by the President in relation to the State of Tamil Nadu. [Placed in Library See No. LT-11041/76.]

(7) A statement (Hindi and English versions)—

(a) showing reasons for delay in laying the above Notification; and

(b) reasons for not laying the Hindi version of the Notification [Placed in Library. See No. LT-11041/76.]

(2) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) S.O. 1920 published in Gazette of India dated the 12th June, 1976.

(ii) S.O. 2145 published in Gazette of India dated the 26th June, 1976.

(iii) S.O. 2215 published in Gazette of India dated the 3rd July, 1976.

(iv) S.O. 2216 published in Gazette of India dated the 3rd July, 1976.

(v) S.O. 2349 published in Gazette of India dated the 10th July, 1976.

(vi) S.O. 2350 published in Gazette of India dated the 10th July, 1976.

(vii) S.O. 2351 published in Gazette of India dated the 10th July, 1976.

(viii) S.O. 2352 published in Gazette of India dated the 10th July, 1976.

(ix) S.O. 2353 published in Gazette of India dated the 10th July, 1976.

(x) S.O. 2354 published in Gazette of India dated the 10th July, 1976. [Placed in Library. See No. LT-11042/76].

POST OFFICE SAVINGS BANKS (3RD AMNDT.) RULES, 1976, NOTIFICATIONS UNDER ADDITIONAL EMOLUMENTS (COMPULSORY DEPOSIT) ACT, 1974, AND FIRST ANNUAL REPORT OF GENERAL INSURANCE CORPORATION OF INDIA FOR THE YEAR ENDED 31-12-1973

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI-MATI SUSHILA ROHATGI): I beg to lay on the Table—

(1) A copy of the Post Office Savings Banks (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R 485(E) in Gazette of India dated the 27th July, 1976, under